## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA STARRED QUESTION NO. \*14

TO BE ANSWERED ON THE 02<sup>ND</sup> FEBRUARY, 2021/ MAGHA 13, 1942 (SAKA)

**NATIONAL REGISTER OF CITIZENS** 

\*14. SHRI ABDUL KHALEQUE:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details regarding various communications and instructions sent by the Registrar General of Citizen Registration of India, Office of the Registrar General and Census Commissioner to the State Coordinator, National Register of Citizens, Assam during the years 2019 and 2020;
- (b) whether the Registrar General of Citizen Registration of India, Office of the Registrar General and Census Commissioner has notified the final National Register of Citizens, Assam that was published on 31 August 2019;
- (c) if so, the details thereof; and
- (d) if not, the reasons why it has failed to notify the final list of National Register of Citizens, Assam under Clause 7 of the Schedule to the Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules, 2003 despite publication of the final list of National Register of Citizens, Assam on 31 August 2019?

## **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (d) A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO LOK SABHA STARRED QUESTION NO. \*14 FOR ANSWER ON 02.02.2021

- (a): Several communications and instructions have been sent to the State Coordinator of National Register of Citizens (NRC), Assam for complying the Orders of Hon'ble Supreme Court with regard to disposal of claims and objections, publication of lists of inclusions and exclusions in NRC, etc. Letters were also issued for completing pending works as per the approved Standard Operating Procedures and complying with the directions issued by the Hon'ble Supreme Court within the deadlines fixed.
- (b) to (d): The Hon'ble Supreme Court has directed the State Coordinator to enact an appropriate security regime on lines similar to the security regime provided for AADHAR data and only thereafter the list of inclusions and exclusions shall be made available to the State Government, Central Government and Registrar General India.

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